

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:538
ANSWERED ON:28.07.2010
PROTECTION OF MANGROVES
Mani Shri Jose K.;Sudhakaran Shri K.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Union Government has ordered an enquiry into the setting up of 'Mangrove Theme Park' in Kannur district of Kerala without getting proper environmental clearance from authorities concerned;
- (b) if so, the outcome of the enquiry;
- (c) whether the Government has ordered closure of the park on this account;
- (d) if so, the details thereof; and
- (e) the steps taken/proposed to be taken to protect and conserve fragile Mangrove forest along the coast of Kerala?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRI JAIRAM RAMESH)

(a): Based on a site visit report submitted by the Regional Office, Bangalore of Ministry of Environment and Forests, the Directions under Environment (Protection) Act, 1986 has been issued on 14th July, 2010 to Shri A. V. Ajay Kumar, Vice President in particular, Near Pappinisseri Panchayath Office, P.O. Pappinisseri, Kannur, Kerala, the project proponent of Mangrove Theme Park, Kannur to stop all activities relating to the park and also to Chairman, Kerala State Coastal Zone Management Authority to enquire into the matter and to submit a report.

(b)to(d): As per the information received from Government of Kerala, the State Government has ordered closure of the park based on the Directions issued by the Ministry and also ordered an enquiry.

(e): As per the information received from Government of Kerala, a scheme for protection and conservation in Kerala has been initiated with a budget estimate of Rs.45lakhs. Further, the Ministry of Environment and Forests has sanctioned a Mangrove Management Action Plan for Vembanad region and Kannur region in Kerala for Rs.28.59lakhs and Rs.21.20lakhs, respectively, for the year 2010-11.